

State of W. B. and Others

Vs

Ajoy Kumar Banerjee

Civil Appeal No. 12796 of 1996

(G. T. Nanavati, S. R. Babu JJ)

27.08.1998

JUDGMENT

The learned counsel for the State of West Bengal wanted to raise some important questions of law in this appeal; but, in view of the fact that there is only one post of Protocol Officer in the High Court and the additional financial burden likely to fall upon the State Government will be insignificant, we do not think it proper to decide those questions in this appeal. We, therefore, dismiss this appeal.